

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/625/2021**

This the 12th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Parvaiz Ahmad Mir, Aged: 36 years, S/o Kamal Mir, R/o Zaintrag Pampore District Pulwama.

.....Applicant

(Advocate:- Mr. Mudasir Bin Hassan)

**Versus**

1. The Union Territory of Jammu and Kashmir, through Director Fire and Emergency Services, J&K Srinagar/Jammu-190001.
2. Joint Director, Fire and Emergency Services, Srinagar Kashmir-190001.
3. Administrative officer, Fire and Emergency Services J&K Srinagar-190001.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Learned counsel for the applicant submits that he wishes to withdraw the O.A., however, liberty may be granted to him to file fresh.

2. Accordingly, the O.A. is dismissed as withdrawn with liberty to the applicant to file fresh O.A.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**